CALLING FOR REQUESTS FOR COMPETITION ADVOCACY OUTREACH

Competition Law is comparatively a new architecture in the realm of economic regulation. It aims to promote markets that would inspire innovation, ensure consumer welfare and support economic growth. With overarching applicability, the law covers the entire economic spectrum. To address and reach out to the wide variety of stakeholders encompassed, Section 49 of the Act mandates advocacy through various measures. It is a deliberate process of outreach that would influence the economic behaviour of enterprises, elicit support for the economic principles of competition and convince stakeholders about the innate advantages of competition regime.

In an effort to increase its outreach, the Competition Commission of India (CCI) intends to engage with various stakeholders. To institutionalise this mechanism for better planning and utilization of resources we request organizations/institutions that have an interest and stake in competition issues to write to us for organizing a competition advocacy event.

Whether you are a quality control organisation, standard setting organisation, sports federations, cooperative society or federation, or a resident welfare association etc, competition law has importance for all.

We would be happy to reach out and interact on competition issues relevant for your stakeholders.

Please note that the Commission would be offering support of Resource Persons and reading material for any such event, and no financial support.

Kindly send the request to advocacy@cci.gov.in giving details about venue, time and likely number of participants in the event.